

State Vs. Sumit @ Bagga S/o Late Raju
FIR No. 213/2020
PS: Aman Vihar
U/s. 25/54/59/27 Arms Act.

05.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Ld. counsel for accused Sumit @ Bagga.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for regular bail on behalf of accused Sumit @ Bagga.

Reply has been filed by the IO.

Heard on bail application.

At the outset, it is pertinent to mention here that no requisite undertaking as directed vide Circular dated 21.04.2020 has been filed by the counsel for accused. Even otherwise, accused is not entitled to bail on merits for the reasons that as per allegations, he entered the house of complainant armed with a knife and threatened the complainant with the same. The accused was apprehended at the spot alongwith the knife.

Prima facie, the allegations are well founded.

Considering the nature of offence and the allegation leveled against the accused alongwith previous antecedents as reported by the IO in his reply, this court is not inclined to grant bail to accused Sumit @ Bagga at this stage. Accordingly, bail application is dismissed.

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The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/05.05.2020

e-FIR No. 689/2019
PS: Bharat Nagar
State Vs Amit Kumar S/o Ram Sagar
U/s. 379/411 IPC

05.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Ld. counsel for accused through VC.

Reply to the bail application has been filed by the IO on the previous date.

Arguments heard.

Ld. counsel for accused has mentioned in the bail application that accused has already been granted bail by the concerned Court but due to non-availability of the surety, bail bond could not be filed.

Under such circumstance when regular bail is already granted to the accused, there is no requirement to apply for interim bail.

The counsel for accused is also informed that as per direction of High Power Committee by Hon'ble High Court of Delhi, accused who are unable to furnish his surety bond despite having been granted bail, can be released on furnishing personal bond in view of Covid-19 situation.

At this stage, counsel for accused has withdrawn the bail application. Hence, application is dismissed as withdrawn.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/05.05.2020

FIR No. 251/2020
PS: Vijay Vihar
U/s 354 A IPC & 8 POCSO Act

05.05.2020

An application for recording of statement u/s 164 Cr.P.C. of victim has been put up before me by the IO ASI Surender, being Duty ACMM, NW for today. The said application is taken up by the undersigned for disposal, today itself.

Present: Ld. APP for State
Victim S with IO ASI Surender.

By these proceedings, I shall dispose off the said application. IO has appeared before me along with victim. It is submitted by IO that statement of "S" be recorded for further investigation of this case. IO has also identified the victim.

Let statement of IO be recorded in this regard.

Statement of IO/ ASI Surender, PS Vijay Vihar, Delhi.

On SA

I am IO in the present case and I identify victim "S" who is present in the court. It is requested that statement of victim u/s 164 Cr.P.C. may kindly be recorded.

RO&AC

(A. K. AGRAWAL)
Duty ACMM (NW)/ Rohini

At this stage, statement of IO recorded. Since statement has to be recorded u/s 164 Cr.P.C. further proceedings shall be conducted in camera. All the court officials and IO are asked to vacate the court till the time statement is recorded and accordingly, the court officials and IO have left the court room. Now only the undersigned and victim are present in the court. No one from outside can see the proceedings of the chamber. I have explained to the victim that I am a Judge and not a police official and so the victim need not feel threatened or otherwise compelled to give incorrect statement in any manner, to which the victim has acknowledged.

Statement of

S/o D/o

aged about years R/o

Q1. What do you do?

Ans.

Q2. Who has come alongwith you?

Ans.

Q3. Do you want to give your statement?

Ans.

Q4. Are you giving your statement voluntarily out of your free will? Has anyone threatened, induced or compelled you to give your statement in any manner, whatsoever?

Ans.

Q5. Do you understand the meaning and significance of taking oath?

Ans.

I am satisfied that the victim is in a relaxed frame of mind and will depose about the facts truthfully, before me. Now I shall proceed to record statement u/s 164 Cr.P.C. in vernacular in the manner as stated by victim.

FIR No. 251/2020
PS: Vijay Vihar
U/s 354-A IPC & 8 POCSO Act

At this stage, statement of victim u/s 164 Cr.P.C. is recorded.
Application is disposed off.

Ahlmad is directed to send the original proceedings to the concerned court in sealed cover bearing seal of this court through the Office of Ld. CMM/NW.

Copy of this order be given to IO.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/05.05.2020

FIR No. 173/18
PS: Begumpur
State Vs Kamal
U/s. 395/397/34/120B/174A IPC

05.05.2020

Fresh Supplementary Chargesheet received.

Present : Ld. APP for the State.

IO SI Sudeep in person.

Accused Kaml is stated to be in J.C.

Put up for consideration before the concerned court on
20.05.2020.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/05.05.2020

FIR No. 86/2020
PS: Kanjhawala
State Vs Rahul @ Narender
U/s.

05.05.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused Rahul @ Narender is stated to be in J.C.

Put up for consideration before the concerned court on
20.05.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/05.05.2020

FIR No. 92/2020
PS: Vijay Vihar
State Vs Rahul & Ors.
U/s.

05.05.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO SI Sandeep in person.

All accused persons are stated to be in J.C.

Put up for consideration before the concerned court on
19.05.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/05.05.2020

E-FIR No. 002197/2020
PS: Shalimar Bagh
U/s. 379/411/34 IPC

05.05.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused Annu Kumar @ Anuj is stated to be in J.C.

Accused Mohd. Dilshad @ Boni is stated to be on Court bail.

Put up for consideration before the concerned court on
19.05.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/05.05.2020

e-FIR No. 00182/2020
PS: Shalimar Bagh
State Vs Mehtab
U/s 379/411/34 IPC

05.05.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused Mehtab is stated to be in J.C.

Put up for consideration before the concerned court on
20.05.2020.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/05.05.2020